

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 221/2000

Tuesday the 29th day of February, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P. Chinnaswamy
Mechanical Signal Maintainer Grade.I(Retd.)
'Sri Sathyasai Illom'
Kurikkaran Palayam
Moolapalayam P.O.
Erode.

Applicant.

(By advocate M/s Santhosh & Rajan)

Versus

1. Union of India
represented by General Manager
Southern Railway
Park Town
Chennai.
2. The Senior Divisional Personnel Officer
Southern Railway
Palghat Division, Palghat. Respondents

(By advocate Mr K.Karthikeya Panicker)

The application having been heard on 29th February, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who retired from service in the year 1994 made a representation on 17-8-98 to the Divisional Personnel Officer, Southern Railway, Palakkad requesting that his pensionary benefits may be refixed, claiming that he was appointed as Khalasi on 1-10-61 and not on 4-9-63 on the ground that one Samathavanathan who was junior to him in the select panel was appointed on 1-10-61. If the applicant had any grievance that he was not appointed on due date while his junior was appointed, the grievance if at all has arisen on 1-10-61. The Tribunal does not have jurisdiction to entertain

any grievance in regard to that period. Further we do not find any basis for the claim of the applicant that the period during which he was not in employment on the post should be reckoned as qualifying service for pension. The Original Application which is barred by limitation and not supported by any valid cause of action is rejected under Section 19 (3) of the Administrative Tribunals Act.

Dated 29th February, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN
VICE CHAIRMAN